

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RANCHI EXPRESSWAYS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ranchi Expressways Limited
2.	Date of incorporation of corporate debtor	29/03/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209TG2011PLC073568
5.	Address of the registered office and principal office (if any) of corporate debtor	Madhucon House, Plot No.1129/A Road No.36, Hi-tech City Road, Jubilee Hills, Hyderabad, Telangana, 500033
6.	Insolvency commencement date in respect of corporate debtor	22 December 2023 (written order communicated on 28 December 2023)
7.	Estimated date of closure of insolvency resolution process	20 June 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Kumar Mishra IBBI Regn. No. IBBI/PA-001/IP-P01047/2017-2018/11730
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Dreams Complex, 4C-1605, LBS Marg, Bhandup West, Mumbai 400 078. E: ipsanjaymishra@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Grant Thornton, 16 th Floor, Tower III, One International Centre, S B marg, Prabhadevi West, Mumbai 400 013 E: Cirp.rel@gmail.com or team.rel@in.gt.com
11.	Last date for submission of claims	11 January 2024 (14 days from receipt of NCLT order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, in the matter of CP.(IB) No. 145/7/HDB/2023, has ordered the commencement of a Corporate Insolvency Resolution Process of the Ranchi Expressways Limited on 22 December 2023 (written order communicated on 28 December 2023).

The creditors of Ranchi Expressways Limited, are hereby called upon to submit their claims with proof on or before 11 January 2024 (14 days from receipt of NCLT order) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Interim Resolution Professional
Sanjay Kumar Mishra

IBBI Regn. No. IBBI/IPA-001/IP-P01047/2017-2018/11730

AFA: AA1/11730/02/191124/106341 (Valid till 19/11/2024)

Interim Resolution Professional of Ranchi Expressways Limited

Date and Place: 30 December 2023, Mumbai